

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
(IB)-224(PB)/2023

IN THE MATTER OF:

Srei Infrastructure Finance Limited. (Presently Petitioner/Applicant
Undergoing Corporate Insolvency Resolution
Process)

v.

Mr. Aditya Kumar Jajodia Respondent

Order Under Section 95 (1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Financial Creditor : Mr. Anirban Bhattacharya, Mr. Rajeev Chowdhary,
Advs.
For the RP : Mr. Saurabh Aggarwal, RP (Appearance not marked)

ORDER

New IA-1601/2024

Ld. Counsel Mr. Anirban Bhattacharya appeared through VC on behalf of the Financial Creditor.

Resolution Professional Mr. Saurabh Aggarwal also appeared through VC.

At request and with consent of the parties, list the matter for a physical hearing **on 15.04.2024.**

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)